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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

16.12.2010

OA 87/2009

Mr.P.N.Jatti, counsel for applicant.
Mr.S.M.Khan, counsel for respondents.

Learned counsel for the applicant submits that in view of the stand taken by the respondents in the reply, he wants to withdraw this OA with a liberty reserved to him to file substantive OA thereby raising further grievances.

In view of what has been stated above, the applicant is permitted to withdraw this OA with a liberty reserved to him to file substantive OA for the same cause of action.

The OA stands disposed of accordingly.

Anil Kumar

copy given vide
1/10/12/13 & 1/2/14
20/12/10
Y

(ANIL KUMAR)
MEMBER (A)

M.L.Chauhan

(M.L.CHAUHAN)
MEMBER (J)

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